

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 108 OF 2018 &
IA NO. 329 OF 2018

Dated: 9th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Tanot Wind Power Venture Pvt. Ltd. Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Pratyush Singh
Mr. Vikas Maini
Mr. Varun Singh
Mr. Somesh Shrivastava

Counsel for the Respondent(s) : Mr. R.K.Mehta
Ms. Himanshi Andley for R-1

Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Mr. Pulkit Agrawal for R-2 & 3

ORDER

Admit.

The learned counsel, Mr. R.K. Mehta appearing for the first Respondent and the learned counsel, Ms. Ranjith Ramachandran, appearing for the second & third Respondent pray for six weeks time to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1, 2 & 3 are permitted to file their respective replies in this matter by 20.06.2018. Thereafter, rejoinder, if any, may be filed by 11.07.2018, after duly serving copy on the other side.

List this matter on **18.07.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member